

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.805/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking appropriate directions upon the Respondents to pay the deducted amount from the monthly Energy bills and Supplementary bills issued by the Petitioner in terms of the Power Supply Agreement dated 18.2.2016 and subsequent amendments thereto.

Petitioner : SEIL Energy India Limited (SEIL)

Respondent : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, SEIL
Shri Harshit Singh, Advocate, SEIL
Shri Devyanshu Sharma, Advocate, SEIL
Ms. Swapna Seshadri, Advocate, Telangana Discoms
Ms. Aishwarya Subramani, Advocate, Telangana Discoms
Ms. Harsha Rao, Advocate, Telangana Discoms

Record of Proceedings

Due to a paucity of time, the matter could not be taken for the hearing and was accordingly adjourned.

2. The Commission further directed the parties to furnish the following information/clarification, on an affidavit, within three weeks with a copy to the other side, who may file its response thereon, if any, within three weeks thereafter.

Petitioner:

(a) Explain how each charge claimed constitutes a component of “actual transportation cost” forming part of the Landed Fuel Cost recoverable under Clause 22.2.4 of the PSA, and how the AKPL charges are recoverable under Clause 22.2.4.

(b) Justify how charges arising out of agreements executed between SEIL and PEQCTPL/ AKPL can be levied upon the beneficiaries without prior consent or intimation in terms of the relevant provisions of the PSA.

(c) Tabulate key events relevant to disputes vis-à-vis agreement dates, invoice dates, and deductions. Further, according to the Petitioner, when did the cause(s) of action accrue and how are the claims made in the Petition within the limitation period?

Respondents:

(a) Clarify how the PEQCTPL charges claimed by SEIL resulted in double recovery of terminal charges already levied by Paradip Port Authority.

(b) Tabulate key events relevant to disputes vis-à-vis agreement dates, invoice dates, and deductions. Further, according to the Respondents, when did the cause(s) of action accrue and how are the claims made in the Petition beyond the limitation period?

3. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)